

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 11**  
**CP 40/241/PB/2022**

**IN THE MATTER OF:**

Pawan Kumar Agarwal

.... Petitioner

v.

Koko Tawa Welding Industry Pvt. Ltd. &  
Ors.

.... Respondent

**Order U/s. 241-242 of the Companies Act, 2013**

**Order delivered on 09.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. G.P. Madaan, Adv. Aditya Madaan, Adv.  
Anmol Singh alongwith Petitioner in person  
For the Respondent : Adv. Afesh Kumar

**ORDER**

In terms of the order dated 25.04.2024, Registry is directed to give a new number to the restored application. In the meanwhile, parties are directed to complete the pleadings, if any, well before the next date of hearing.

At request and by consent, list the matter on **06.06.2024**.

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

09.05.2024  
Lalit